

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 78 of 2011 &**  
**I.A. Nos. 136 & 137 of 2011**

**Dated : 26<sup>th</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Comm. & Ors. ....Respondent(s)**

Counsel for the Appellant(s): Mr. Ankul Raj

Counsel for Respondent (s): Mr. Anand K. Ganesan &  
Ms. Swapna Seshadri for R.1  
Mr. G. Joshi for R.2

**ORDER**

The learned counsel for the Appellant again seeks some time to file Rejoinder. He is directed to file the same on or before 10.10.2011 after serving copy on the other side.

Post the matter on **11.10.2011.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**TS/KS**